

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2781

ANSWERED ON:27.08.2013

PENDING BILLS

Mahajan Smt. Sumitra;Patle Kamla Devi ;Rajendran Shri C.

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has received several Bills from various State Governments for approval;

(b) if so, the names of the Bills received along with those approved and pending with the Union Government including the reasons for pendency during each of the last three years and the current year, State/UT-wise; and

(c) the time by which the pending Bills are likely to be approved?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) Yes, Madam.

(b) & (c) State wise details of the Bills received for the consideration and assent of the President of India under Article 200 read with Article 254(2) of the Constitution of India during 2010, 2011, 2012 and 2013 and the status of each Bill are at Annexure.

The State Legislations are examined in consultation with the Central Ministries/Departments concerned from the following angles:

(i) Repugnancy with Central laws;

(ii) Deviation from National or Central Policy; and

(iii) Legal and Constitutional validity.

Whenever necessary, the State Governments are advised to modify/amend provisions of such legislations/Bills keeping the above in view. Sometimes, discussions are also held with the State Governments and Ministries/Departments of the Government of India with a view to arrive at a decision expeditiously. Hence, no time frame can be fixed in this behalf.